The City of Madras (Alteration of Name) Act, 1996

Act 28 of 1996

Keyword(s):
Law, Change of Name, Chennai
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th September 1996 and is hereby published for general information:

ACT No. 28 OF 1996.

An Act to alter the name of the City of Madras.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the City of Madras (Alteration of Name) Act, 1996.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires, “Law” includes any enactment, Ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or any part of the State of Tamil Nadu with respect to which the State Legislature has competence to make law.

3. On and from the date appointed under sub-section (2) of section 1, for the word “Madras”, occurring in any law in force in this State, the word “Chennai” shall be substituted.

(By order of the Governor)

A. K. RAJAN,
Secretary to Government, Law Department

Come into force on the 30th September 1996

(vide Gov. No. 1002, Rev. dt 20.9.96)